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## NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/265/ (IB)/2017

NAME OF THE PETITIONER(S)

: SHIVASAKTHI MARKETING PVT LTD

NAME OF THE RESPONDENT(S)

: SRINIDHI FABRICS PVT LTD

**UNDER SECTION** 

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

REPRESENTATION BY WHOM

1. A. L. Sattings Newsonyana

For Penthones

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## <u>ORDER</u>

Counsel for the Petitioner present. It is seen that, on 07.06.2017, the Petitioner was directed to make compliance with the provisions of Section 9 (3) (b) and (c) of the I&B Code, 2016, on or before 15.07.2017. But, the same has not been complied with by the Petitioner within the stipulated time as per the Notification dated 29.6.2017. The Petition abates for non-compliance of the said provisions of the Code. Accordingly, the Petition is dismissed with liberty to the Petitioner to file a fresh, if he so desired.

(S. Vijayaraghavan)
Member (Technical)

(Ch. Md. Sharief Tariq) Member (Judicial) W